FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **BALDVA TEXTILES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BALDVA TEXTILES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29-OCT-1985
3.	Authority under which corporate debtor is incorporated / registered	ROC-JAIPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17124RJ1985PTC003437
5.	Address of the registered office and principal office (if any) of corporate debtor	4,KESHIPURI,BHILWARA,RJ 311001 IN
6.	Insolvency commencement date in respect of corporate debtor	11-NOV-2021
7.	Estimated date of closure of insolvency resolution process	10-MAY-22
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MR. PRASHANT AGARWAL IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	***F-106, SUMER COMPLEX, GAUTAM MARG, B/H BAGADIA BHAWAN, C-SCHEME, JAIPUR (RAJASTHAN)-302001 EMAIL- IPPAGRAWAL@GMAIL.COM***
10.	Address and e-mail to be used for correspondence with the interim resolution professional	***F-106, SUMER COMPLEX, GAUTAM MARG, B/H BAGADIA BHAWAN, C-SCHEME, JAIPUR (RAJASTHAN)-302001 EMAIL- CIRP.BALDVA@GMAIL.COM***
11.	Last date for submission of claims	25-NOV-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**NOT APPLICABLE**
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**NOT APPLICABLE**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WEBLINK: https://ibbi.gov.in/home/downloads (b) **Not Applicable**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BALDVA TEXTILES PRIVATE LIMITED on 11th day of November 2021

The creditors of BALDVA TEXTILES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25th day of November 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Prashant Agrawal
Date and Place: : 12-Nov-2021, Jaipur

AMICUS CURIAE'S REPORT ON DECLINING CAMEL POPULATION

2015 Act caused camel population to decline further: Report in HC

HAMZA KHAN
JAIPUR, NOVEMBER 12

CAMELS CONTINUE to be "slaughtered illegally" even as camel herders continue to suffer "colossal monetary loss," a report submitted to the Rajasthan High Court has said.

In August, the High Court had taken suo motu cognisance of news reports in The Indian Express on the declining number of camels in the state. The court had subsequently appointed advocate Prateek Kasliwal as amicus curiae to assist the court on the matter.

In his report submitted to the High Court earlier this week, Kasliwal calls for necessary amendments to The Rajasthan Camel (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Act, 2015, among a host of other things.

The report says that when the camel was declared a state animal and the Act came into effect, the camel herders expected that "finally their camels will be saved, but to their shock, the Act of 2015 did not in any way help in preserving the camel population. Rather it caused the camel population to decline even further than what was there before the Act came into effect."

RECOMMENDATIONS IN THE REPORT

- Secure, establish, maintain camel grazing areas
- Establish a market for camel milk
- Invest in value addition to camel raw materials
- Incentivise heritage and other hotels to utilise and showcase camel products in the state
- Sanctuaries for preserving camels
- Amendment in provisions of The Rajasthan Camel (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Act, 2015
- Funding and proper implementation of Camel Development Scheme

The report stated that section 3 of the 2015 Act prohibits slaughtering of camels yet it continues illegally. It added that the objective of the 2015 Act was safeguarding camels from slaughter but by banning their export, transportation or breeding, it has "negated the intent of the Act of 2015 as a whole."

And due to this ban on slaughtering and export of camels, "their utility for herders has declined, resultantly, the camel herders are trying to get rid of their herds by illegally selling them to slaughter houses as they neither have any means to feed or take care of the camels." And "a blanket ban" on transportation of both male and female camels has led to a "colossal monetary loss" for herders.

The report says that "due to stringent regulatory checks with regards to export of camels, it appears to have been seen that the same has created an artificial demand-supply mismatch, which consequently, led to falling prices as camels could not be exported or sold to buyers in other states."

"Camels are also used for the purposes of transportation, breeding, etc. which has not found any mention in the Act…making it almost impossible for the camel herders to generate income from their herds," it said.

Kasliwal has submitted a host of recommendations with the High Court (see box), including proper implementation of the scheme for incentivising camel breeding. The state government had launched a scheme to pay Rs 10,000 to a camel farmer, in three installments, for each calf born, but according to the report, most received only the first installment and many others didn't receive any aid whatsoever.

The report also recommends changes in the 2015 Act itself to make it "less stringent." Speaking in the state Assembly in September, Animal Husbandry minister Lalchand Kataria had said that the government is serious towards conservation of camels and will bring a Bill to amend the 2015 Act.

The total number of camels in the state was nearly 3.25 lakh in 2012 and had dropped to 2.13 lakh by 2019, as per figures from the Livestock Census. However, Hanwant Singh, secretary of Lokhit Pashu Palak Sansthan, an NGO which works with camel pastoralists, had claimed then that the actual number of camels in the state was closer to 1.5 lakh.

Tapping case: Gehlot's OSD Sharma skips summons again

HAMZA KHAN
JAIPUR, NOVEMBER 12

Lokesh Sharma

RAJASTHAN CHIEF Minister Ashok Gehlot's OSD Lokesh Sharma on Friday skipped the third summons issued by Delhi Police in connection with the phone tapping case.

Unlike the first two summons, which had also been skipped by Sharma, Delhi Police had said that non-compliance this time may lead to arrest.

They had issued the warning despite Delhi High Court having stayed "coercive action" against Sharma until further orders. On Friday, Sharma also moved an application for early hearing of his prayer for quashing the FIR.

At the case hearing in the High Court on Friday, Sharma's counsel questioned Delhi Police's "intentions." In the first two notices, he was summoned as a witness under Section 160 of the CrPC. This time, however, Delhi Police had cited CrPC Section 41A (4), which deals with an accused -- and if the said person "fails to comply with the terms of the notice or is unwilling to identify himself, the police officer may, subject to such orders as may have been passed by a competent court in this behalf, arrest him for the offence mentioned in the notice".

Sharma submitted before the bench of Justice Subramonium Prasad that the police has proceeded with the latest summons, which warns of an arrest, even though the court had stayed any coercive action against him. Delhi Police then assured the court that no action would be taken against Sharma until further orders from the court.

However, the Delhi Police lawyer said that Sharma "can't stall the investigation in the garb of the order," PTI reported. The counsel for Delhi Police also opposed Sharma's plea seeking early hearing in the case, contending that there was "no urgency" to hear his plea as the June 3 order passed by the High Court has clearly granted him protection from arrest. In light of Delhi Police's assurances, the case will be heard next on January 13, as fixed earlier.

Sharma was asked by Delhi Police to appear at its office on Friday in connection with an FIR lodged by Union Jal Shakti Minister Gajendra Singh Shekhawat on March 25 this year. Shekhawat had accused Sharma and others of criminal conspiracy and "unlawfully intercepting telegraphic signals (telephonic conversation)".

Sharma is learnt to have told Delhi Police that he is unable to travel out of Jaipur as his father is unwell, and that he has been advised not to leave him. He has also said that he is available to respond to their queries at a suitable time, and if any information is required of him, they may send him a questionnaire.

Last year, the leak of audio tapes allegedly involving one Gajendra Singh, Sanjay Jain, as well as Congress MLAs Bhanwarlal Sharma and Vishvendra Singh, had led to a political crisis in Rajasthan, with then Deputy Chief Minister Sachin Pilot leading a rebellion of 19 Congress MLAs. Joshi had named all these individuals except Vishvendra Singh in his complaint with the ACB last year.

UP former minister Prajapati, 2 others get life term in 2017 rape case

EXPRESS NEWS SERVICE
LUCKNOW, NOVEMBER 12

A SPECIAL court on Friday sentenced former Uttar Pradesh minister Gayatri Prajapati and two others to life imprisonment in a 2017 rape case.

Additional District and Session Judge Pawan Kumar Rai also imposed a fine of Rs 2 lakh on each of the three convicts, according to Lucknow district government counsel Manoj Kumar Tripathi.

Defence counsel Sunil Singh said they would file an appeal against the judgment in the High Court. He said they are yet to get a copy of the judgment.

The case against Prajapati, who was a minister in the previous Samajwadi Party government, and six others was lodged in February 2017 on the directions of Supreme Court after a woman alleged that they raped her and also tried to molest her minor daughter.

On Wednesday, the special court convicted Prajapati, Ashish Shukla and Ashok Tiwari and acquitted four other accused due to lack of evidence. While Shukla is a former revenue clerk in Amethi, Tiwari used to work as a contractor. According to the prosecution, the case against Prajapati and six others was lodged under IPC provisions relating to rape, attempt to rape, criminal intimidation, intentional insult with intent to provoke breach of peace among others. Police also invoked charges under POCSO.

Former UP minister Gayatri Prajapati on Friday. PTI

In her statement to the police, the victim had alleged that she knew Prajapati, who then held the mining portfolio, and used to visit his two official residences in Lucknow for allotment of a mining lease in her name in Hamirpur district. It was during these visits that she was raped, the woman had alleged. She also alleged that on one occasion, Prajapati tried to outrage the modesty of her minor daughter.

Prajapati, who was the mining minister from 2013 to 2016 and later held the transport portfolio, was arrested on March 15, 2017, and has since been in jail.

Complaints filed against Kangana for remarks on Independence

PRESS TRUST OF INDIA
JODHPUR, JAIPUR, NOV 12

THE MAHILA Congress on Friday lodged multiple complaints in Rajasthan against film actor Kangana Ranaut for her comments on India's Independence.

During a TV programme she had also declared that the country attained freedom in 2014 when the Narendra Modi-led government came to power.

The complaints against her were lodged in Jodhpur, Jaipur, Churu and Udaipur.

The TV channel has also been named in the complaint filed in Jodhpur.

Jodhpur Mahila Congress Committee president Manisha Panwar in the complaint said Ranaut insulted freedom fighters and people through her statement. "The entire world looks at India's freedom struggle and its fighters in high esteem. It is also a fact that thousands laid their lives for this freedom... she insulted martyrs, their descendants and every Indian citizen," Panwar said in the complaint.

Demanding action against both the actor and the channel, Panwar said the statement shows that she has no respect for the Constitution and the authentic evidence of the country's Independence. PTI

Notice of AGM

Notice is hereby given that the Third Annual General Meeting of LK NIDHI LIMITED will be held on Tuesday, the 30th day of November 2021 at 10.00 P.M at its registered office situated at 220, 2nd Floor, Unnati Tower Central Spine, Vidhyadhar Nagar Jaipur 302023 Raj. to transact the following business:

Ordinary Business:

1. **Adoption of Accounts :**
   To receive, consider and adopt the audited Financial Statement of the company for the period ended as at **31ST March, 2021,** together with the Report of Board of Directors and Auditors there on; and
2. To appoint a director in place of Mr. Mahendra Kumar Dugar (DIN: 00022381), who retires by rotation, and being eligible, offers himself for re-appointment.

Date: 08.09.2021
Place: Jaipur

By the order of the board
Lk Nidhi Limited
Sd/-
Mahendra Kumar Dugar
Din: 00022381

MSME TOOL ROOM - HYDERABAD
(CENTRAL INSTITUTE OF TOOL DESIGN)
(A Government of India Society, Ministry of MSME)
Balanagar 'X' Roads, Hyderabad – 500 037 (TS) INDIA
SPOT ADMISSION TO MASTER OF ENGINEERING (M.E.) COURSES-2021
Venue : CITD, Balanagar, Hyderabad- 500037
Date : 30th November, 2021
Registration (online/offline): 10:00 AM to 01:00 PM
Further details can be obtained from prospectus available on our website (www.citdindia.org) under the link **"M.E. SPOT Admission Notification-2021"**
Contact Details: Diploma Block, Telephone No.: 9502405170,
E-Mail: training@citdindia.org
Sd/-
PRINCIPAL DIRECTOR
ISO 9001 : 2015, ISO 29990:2010, ISO 14001:2004, ISO 50001:2011 Certified Institution

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) Branch:– Raja Park, Jaipur (Raj.)

APPENDIX IV [Rule 8 (I)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the **Punjab & Sind Bank** under the Secruitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(54 of 2002) and in Execrise of powers conferred under Section 13 (12) read with Rules 3 of the Security (Enforcement) Rules, 2002, issued a demand notice dated **08-04-2021** calling upon the **(Borrower)M/s Rajshree Industries prop. Smt. Kaushalya Devi W/o Rudmal Chopra , (Guarantor) Smt. Maya Chopra W/o Shri Satpal Chopra, (Guarantor) Shri Balram Saini S/o Shri Babu Lal Saini** to repay the amount mentioned in the notice **Term Loan In A/c. Rs.1,04,12,410.30 As on 31.03.2021** with further interest thereon until payment in full within 60 days from the date of notice/date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **12th day of November of the year 2021.**
The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab & Sind Bank** for an amount of **Rs.1,04,12,410.30 As on 31.03.2021** further interest, charges & expenses etc.
The borrower's attention is invited to provisions of sub- section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of immovable property

All that part and parcel of Property situated at Plot No. 295 (New), Plot No.P-204/230 Old), Gali No. 5 Teeja Nagar, Bishanwala, Sirsi Road, Distt- Jaipur (Raj.) (Admeasuring 644.02 Sq Yards As per Bank Record) in the name of Smt. Kaushalya Devi W/o Shri Rudmal Chopra Within the Registration Sub-District-Jaipur And District Jaipur (Raj.)
Bounded By: East: Plot No. 292-A New(Plot No. 205/230 Old) With Plot No. 292 New (Plot No.200/230 Old) West: Plot No. 297-A New(Plot No. 203/230 Old) With Plot No. 297 New (Plot No.202/230 Old)
North: Road, South: Plot No. 296 New, (Plot No.201/230 Old) With Road
Date : 12.11.2021, Place : Jaipur (Raj) Authorised Officer (Punjab & Sind Bank)

पंजाब एण्ड सिंध बैंक (भारत सरकार का उपक्रम) Branch:– Raja Park, Jaipur (Raj.)

APPENDIX IV [Rule 8 (I)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the **Punjab & Sind Bank** under the Secruitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(54 of 2002) and in Execrise of powers conferred under Section 13 (12) read with Rules 3 of the Security (Enforcement) Rules, 2002, issued a demand notice dated **08-04-2021** calling upon the **(Borrower)Shri Rahul Agarwal S/o Shri Radhey Shyam Agarwal, (Guarantor)Shri Vijay Kumar S/o Shri Dharmendra Mistri** to repay the amount mentioned in the notice **Term Loan In A/c. Rs.22,25,933.55 As on 31.03.2021** with further interest thereon until payment in full within 60 days from the date of notice/date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **12th day of November of the year 2021.**
The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab & Sind Bank** for an amount of Loan a/c in **Rs.22,25,933.55 As on 31.03.2021** further interest, charges & expenses etc.
The borrower's attention is invited to provisions of sub- section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of immovable property

All that part and parcel of Property situated at Flat No. G-2, Ground Floor, Plot No. 51 At Shri. Dadudayal Nagar, E-Block, Kalyanpura, Muhana Mandi Road, Tehsil-Sanganer Dist- Jaipur (Raj) (Super Built up Area Admeasuring 1000 Sq Feet As per Bank Record) in the name of Smt. Kaushalya Devi W/o Shri Rudmal Chopra Within the Registration Sub-District-Sanganer And District Jaipur (Raj.)
Bounded By: East: Lobby And Stairs With Flat No. G-1,
West: Open Space And Road, North: Flat No.52, South: Flat No.G-3
Date : 12.11.2021, Place : Jaipur (Raj) Authorised Officer (Punjab & Sind Bank)

ICICI Bank Limited
Registered Office : Near Chakli Circle, Old Padra Road, Vadodara-390 007
Corporate Office : ICICI Bank Towers, Brandra Kurla Complex, Mumbai-400 051
Regional Office : 1st Floor, 28 Khetanadi Mandor Mandi, Jodhpur-342304

On behalf Of ICICI Bank Ltd. Branch, Main Market, Opp. Police Station, Rani, Dist. Pali

Dear Customers,
We wish to inform you that w.e.f. December 27, 2021 we are relocation to a more spacious and convenient location. The new address is as mentioned below:

ICICI Bank Ltd.
Opp. Railway Line, Krishi Mandi Road,
Rani, Dist. Pali -306115

The movement of lockers to the new location is being arranged where you would be able to access them from December 27, 2021. There would be no change in your account numbers or the security items issued to you. Assuring you of the best services at all times.

Sincerely,
Branch Manager
Date: November 13, 2021

बैंक ऑफ़ बड़ौदा Bank of Baroda Branch : Talwandi, Kota (Raj.) Mob.: 8094003129

PUBLIC NOTICE FOR VEHICLE E-AUCTION

Following vehicle seizing on Non-payment of loan. We invited bids for sale of movable vehicles on the basis of **"AS IS WHERE IS", "WHAT IS THERE IS"** AND **"WITHOUT ANY RECOURSE BASIS"**. EMD amount 10% of reserve price along with KYC for vehicle submit through NEFT/RTGS/DD/BC or any payment mode in favor of Bank of Baroda related Branch. The bank reserves the right to reject any proposal for any reason. The last date for deposits EMD amount is **16.12.2021 till 04.00 PM.** The details of the vehicle to be sold are as follows :-

Name & Address of Borrower / Branch	Vehicle Details	Reserve Price	Earnest Money / BID Increase Amt.
Shri Lahiri Shankar Prajapat S/o Shri Chaturbhuj Prajapat Address : Sutara, Tehsil-Bundi, District-Bundi (Raj.) **Present Address :** B-1090, Swami Vivekanand Nagar, Kota (Raj.)	Hundai Creta 14 S+ Colour : Polar White Model : 2017, Reg. No.: RJ-20-CF-0047	**Rs. 3,90,000/- (Rs. Three Lakh Ninty Thousand Only)**	**Rs. 39,000/- (Rs. Thirty Nine Thousand Only)** / **Rs. 5,000/- (Rs. Five Thousand Only)**
Branch : Talwandi, Kota Mob.: 8094003129 (For EMD Account No. 54650015181869 IFSC Code : BARB0TALWAN			

Date & time of the auction: The auction will be held on **17.12.2021 from 12.00 P.M. to 02.00 P.M.** (unlimited extension of 5 minute) at through **https://bob.auctiontiger.net**, last date of deposits EMD and KYC is till **04.00 P.M. as on 16.12.2021.** For detailed terms & conditions of the auction please refer to the link provided in **https://bob.auctiontiger.net** & **https://www.bankofbaroda.com**, Bank of Baroda secured creditor website. For inspection of vehicle please contact Bank of Baroda, belonging Branch.
Authorised Officer
Date : 12.11.2021, Place : Kota (Raj.) Bank of Baroda

OFFICE OF THE DIRECTOR GENERAL
MEDICAL EDUCATION & TRAINING, UTTAR PRADESH
6th FLOOR, JAWAHAR BHAWAN, LUCKNOW.
No. ME-3/2021/2334 Lucknow: Dated : 12.11.2021

The Time Schedule for the Extended Mop-Up Round of UP NEET PG- (MDS) 2021

The Time Schedule for the Admission through Extended Mop-Up Round in the State of Uttar Pradesh for Private Dental Colleges, for Postgraduate (MDS Courses) is as follows:-

Date of Online Registration for Mop-up-round	**12th November, 2021 (From 3:00 PM) to 16th November, 2021 (upto 2:00 PM)**
Expected date of Declaration of Merit List	**16th November, 2021**
Date of Allotment and Admission in Private Dental Colleges	**17th / 18th November, 2021**

- Extended Mop-up round would be conducted at Kalam center in King George's Medical university Lucknow. Candidates should report **10:30 AM**
- For further important and detailed information kindly visit the website. **https://upneet.gov.in & www.dgmeup.in.**

DIRECTOR GENERAL

CHAMBAL BREWERIES AND DISTILLERIES LIMITED
Registered office: A-7, Shopping Centre, Kota -324 007 (Rajasthan)
CIN:L99999RJ1985PLC046460 Tel no.: 0744-2362346 Fax: 0744- 2362346
Email id: chambalbreweries@gmail.com Website: www.chambalkota.in
Statement of Standalone Unaudited Financial Results for the quarter ended on 30.09.2021

(in Lacs)

S. No.	Particulars	3 Months ended on	Year to date figures for current period ended	3 Months ended in the previous year on
		30.09.2021	30.09.2021	30.09.2020
		Unaudited	Unaudited	Unaudited
1	Total income from operations	4.13	8.11	3.72
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-2.11	-3.27	-0.08
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-2.11	-3.27	-0.08
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-2.11	-3.27	-0.08
5	Total Comprehensive Income for the period	-2.11	-3.27	-0.08
6	Equity Share Capital	748.88	748.88	748.88
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	0	0	0
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) - Basic : & Diluted	0	0	0

The above is an extract of the detailed format of Unaudited Financial Results for the quarter ended on **30.09.2021** filed with the Stock Exchange under regulation 33 of the SEBI (Listing & other Disclosure Requirments) Regulation 2015. The full format of the Unaudited Financial Results for quarter ended on **30.09.2021** are available on the Stock exchange website (**www.bseindia.com**) and Company's Website (**www.chambalkota.in**)
For Chambal Breweries & Distilleries Ltd.
Place : Kota **Sd/-**
Date : 12.11.2021 **Director**

एसजेवीएन लिमिटेड SJVN Limited
(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)
(A Joint Venture of Govt. of India & Govt. of H.P.)
CIN No. L40101HP1988GOI008409

CAREER OPPORTUNITY IN A GROWING ORGANISATION

Advt. No. 97/2021 **Closing Date: 12/12/2021**

SJVN Limited, a Mini Ratna, Category-I and Schedule– 'A' CPSE under administrative control of Ministry of Power, Govt. of India, was incorporated on May 24, 1988 as a joint venture of the Government of India (GOI) and the Government of Himachal Pradesh (GOHP). With installed capacity of 2016.5MW, SJVN has laid Horizontal & Vertical Growth and Diversification plans and is developing itself into a fully diversified transnational power company in all types of conventional and non-conventional forms of energy and in Power Transmission.
Commensurate to its ambitious growth plans & swift growth trajectory, SJVN intends to engage manpower on Fixed Tenure basis and invites applications from professionals who have appeared in the interviews of Civil Services Examination 2019 and 2020 conducted by Union Public Service Commission (UPSC) but are not finally recommended for appointment in any service. The engagement shall be purely temporary & on contract basis for an initial period of 3 years. The contract period can further be extended on yearly basis for 2 more years depending upon the work requirement and performance of the individual. The engagement will not entitle him/her to claim for any regular employment in SJVN or any relaxation in case of any requirement for any post in SJVN.

TENTATIVE VACANCIES & EDUCATIONAL QUALIFICATION REQUIREMENTS

Sr. No.	Designation	Tentative No. of Posts	Qualification Requirement	Upper age limit
1.	**Field Engineers (Civil/Electrical/ Mechanical)/ Field Officers (HR/Finance)**	15	Full time regular Degree in Civil/Electrical/ Electrical & Electronics/Mechanical Engineering from a recognised University/ Institute of India with minimum aggregate 50% marks for SC/ST/PWD and 55% marks for others. Graduate with two years full time MBA/Post Graduate Diploma with specialization in Personnel/HR/Finance from a recognised University/ Institute of India with minimum aggregate 50% marks for SC/ST/PWD and 55% marks for others. CA/ICWA-CMA- Pass	30 years

Note: (i) Candidates possessing qualification other than prescribed qualification need not to apply.
(ii) Number of posts shown above are tentative and can be changed at the discretion of management as per requirement.
(iii) Eligible candidates will be required to apply online by visiting SJVN website. For detailed advertisement and applying for above posts please visit SJVN website **www.sjvn.nic.in**

Important dates	
Date of commencement of online registration for submitting applications	22/11/2021
Closing date for submitting applications through website	12/12/2021

SHARED VISION: 5000 MW by 2023, 12000 MW by 2030 and 25000 MW by 2040

pnb Branch Office: - Station Road, Ajmer
E-Mail: Bm0153@obc.co.in

POSSESSION NOTICE (for Immovable Property)

Whereas, The undersigned being the Authorized officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13 read with Rules of the Security Interest (Enforcement) Rules, 2002 issued a demand notice u/s 13(2) **07.01.2021** calling upon the Borrower/Co-Borrower:- **(1) Kailashchand Jangid S/o Late Sh. Virdicand, (2) Sh. Maheshchand Jangid S/o Late Sh. Virdichand Add.:- House No. 1484/41, Gali No.4, Bihariganj, Ajmer** to repay the amount mentioned in the notice being **Rs.7,08,086.36 (Rupees Seven Lacs Eight Thousand Eighty Six and Paisa Thirty Six only)** as on **31.12.2020** (Date **31.07.2020** with Interest) within 60 days from the date of notice together with further interest, incidental expenses, costs, charges etc. till date of payment and/or realization.
The Borrower having failed to repay to repay the amount, notice is hereby given to the Borrower in particular and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/her under Section 13(4) of the said act read with rule 8(1) of the said Rules on **09 day November the year 2021.**
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.5,56,163.17 (Rupees Five Lacs Fifty Six Thousand One Hundred Sixty Three and Paisa Seventeen only)** as on **08.11.2021** Plus further interest & cost thereon.
Further, we invite your attention to sub-section 8 of section 13 of the Act wherein it has been provided that you may redeem the secured assets by tendering the entire amount due together with costs, charges and expenses incurred by the bank, at any time before publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY

Situated at Residential House No. 551/26, Gali No. 4, Bihariganj, Ajmer, admeasuring area **1598.45** Sq. Ft. standing in the name **Sh. Kailashchand Jangid and Sh. Maheshchand Jangid** Bounded as under :-North: Plot of Sh. Shivkumar South: Smt. Shashi Kumari, East: Sh. Harish Bansal & Sh. Ramprasad Bhati, West by: Road.
Date: 09.11.2021, Place : Ajmer **Authorised Officer, Punjab National Bank**

pnb Branch- Ashaganj, Ajmer

POSSESSION NOTICE (for Immovable Property)

Whereas, The undersigned being the Authorized officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13 read with Rules of the Security Interest (Enforcement) Rules, 2002 issued a demand notice u/s 13(2) **04.08.2021** calling upon the Borrower/Co-Borrower:- **Sh. Riyasat Chishti S/o Sh. Abdul Bari Chishti and Smt. Naadiya Bivi W/o Sh. Riyasat Chishti, Add.: Aziz Manzil, Calcutta House, Near Chaharat Muszid, Khadim Mohalla, Ajmer** to repay the amount mentioned in the notice being **Rs.14,47,482.98 (Rupees Fourteen Lacs Forty Seven Thousand Four Hundred Eighty Two and Paisa Ninety Eight only)** as on **04.08.2021** within 60 days from the date of notice together with further interest, incidental expenses, costs, charges etc. till date of payment and/or realization.
The Borrower having failed to repay to repay the amount, notice is hereby given to the Borrower in particular and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/her under Section 13(4) of the said act read with rule 8(1) of the said Rules on **09 day November the year 2021.** The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.13,78,324.00 (Rupees Thirteen Lacs Seventy Eight Thousand Three Hundred and Twenty Four only)** as on **08.11.2021** Plus further interest & cost thereon.
Further, we invite your attention to sub-section 8 of section 13 of the Act wherein it has been provided that you may redeem the secured assets by tendering the entire amount due together with costs, charges and expenses incurred by the bank, at any time before publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY

Situated at House No. AMC 35/121, Choudhar Mohalla, Nala Bazar, Ajmer admeasuring area 246.07 Sq. Ft. Bounded as under :-On the North by: Gali & Aam Rasta, On the South by: House of Bhawarlal Ji & Manakchand Soni, On the East by: House of Sh. Bhawarlal Sukharam, On the West by: Gali-Aam
Date: 09.11.2021, Place : Ajmer **Authorised Officer, Punjab National Bank**

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **BALDVA TEXTILES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**BALDVA TEXTILES PRIVATE LIMITED**
2.	Date of Incorporation Of Corporate Debtor	29-Oct-1985
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Jaipur
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U17124RJ1985PTC003437
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	4,KESHIPURI,BHILWARA RJ 311001 IN
6.	Insolvency commencement date in respect of corporate debtor	11-Nov-2021
7.	Estimated date of closure of insolvency resolution process	10-May-22
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Agarwal IBBI/IPA-001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	*F-106, Sumer Complex, Gautam Marg, B/h Bagadia Bhawan,C-Scheme, Jaipur (Rajasthan)-302001 email- ippagrawal@gmail.com*
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	*F-106, Sumer Complex, Gautam Marg, B/h Bagadia Bhawan,C-Scheme, Jaipur (Rajasthan)-302001 email- cirp.baldva@gmail.com*
11.	Last date for submission of claims	25-Nov-2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	(a)Weblink: https://ibbi.gov.in/home/downloads (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BALDVA TEXTILES PRIVATE LIMITED on 11th day of November 2021.
The creditors of BALDVA TEXTILES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25th day of November 2021 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional: Mr. Prashant Agarwal
Date and Place:: 12-Nov-2021, Jaipur

सार-समाचार

मेगा ब्लॉक के कारण रेल यातायात प्रभावित

रतलाम-उदयपुर सिटी रेलसेवा रहेगी आंशिक रद्द

जयपुर (कासं)। रेलवे द्वारा रतलाम-चित्तौडगढ रेलखण्ड के मध्य अनुरक्षण कार्य के कारण 4 घंटे का मेगा ब्लॉक लिया जा रहा है। उत्तर पश्चिम रेलवे के मुख्य जनसम्पर्क अधिकारी कैप्टन शशि किरण के अनुसार उपरोक्त कार्य के कारण उत्तर पश्चिम रेलवे पर संचालित गाडी संख्या 09327, रतलाम-उदयपुर सिटी स्पेशल रेलसेवा जो दिनांक 13.11.21 से 22.11.21 तक रतलाम के स्थान पर चित्तौडगढ स्टेशन से उदयपुर के लिए संचालित होगी अर्थात् यह रेलसेवा रतलाम-चित्तौडगढ़ स्टेशन के मध्य आंशिक रद्द रहेगी।

रोडवेज के शेष सेवानिवृत कर्मचारियों को

सेवानिवृति परिलाभों का भुगतान जल्द करने के प्रयास

जयपुर (कासं)। संवेदनशील मुख्यमंत्री अशोक गहलोत द्वारा समीक्षा बैठक दिनांक 18.10.2021 के दौरान दिए गये निर्देशानुसार राजस्थान रोडवेज प्रबन्धन द्वारा 500 करोड़ रू. के लोन के लिए वित्त विभाग, राजस्थान सरकार की गारण्टी प्राप्ति के बाद बैंक से अनुबन्ध कर शेष सेवानिवृत रोडवेज कर्मियों के सेवानिवृति परिलाभों का भुगतान शुरू कर दिया जावेगा। राजस्थान रोडवेज के सीएमडी संदीप वर्मा ने बताया कि मुख्यमंत्री द्वारा समीक्षा बैठक में दिये गये निर्देशानुसार सेवानिवृत कर्मचारियों के परिलाभो का भुगतान बैंक से लिये जा रहे 500 करोड़ रू. के लोन से किया जावेगा। इसके लिए जल्द ही वित्त विभाग से गारण्टी प्राप्त होने की संभावना है। गारण्टी प्राप्त होने के उपरान्त भुगतान प्रक्रिया एक सप्ताह में शुरू करने का प्रयास किया जावेगा।

वर्मा ने यह भी बताया कि माननीय मुख्यमंत्री द्वारा समीक्षा बैठक में दिये गये निर्देशो की अनुपालना में राज्य सरकार से प्राप्त 214 करोड़ रू. से नवम्बर, 2016 से मार्च-2019 तक सेवानिवृत कर्मचारियों को सेवानिवृति परिलाभो का भुगतान कर दिया गया है। यहां यह उल्लेखनीय है कि राजस्थान के संवेदनशील माननीय मुख्यमंत्री अशोक गहलोत के द्वारा समीक्षा बैठक के दौरान लिये गये निर्देशो की पालना में रोडवेश कर्मियों को माह के प्रथम कार्यदिवस को वेतन व पैंशन, राज्य सरकार के अनुरूप डीए, बोनस एवं अनुग्रह राशि का भुगतान हो चुका है।

राजस्थान रोडवेज प्रबन्धन द्वारा 17 और मृतक आश्रितो को

5 वर्ष से ज्यादा अवधि पार मामलों में शिथिलता देकर अनुकम्पा नियुक्ति

जयपुर (कासं)। राजस्थान राज्य पथ परिवहन निगम द्वारा मृतक रोडवेज कर्मियों के 17 आश्रितों को चालक, परिचालक, लिपिक, आर्टिजन, चतुर्थ श्रेणी कर्मचारी के पदों पर आज नियुक्ति दी गई। राजस्थान रोडवेज के सीएमडी संदीप वर्मा ने बताया कि मानवीयता के आधार पर 5 वर्ष से ज्यादा अवधि पार मामलों में शिथिलता देकर आज 17 मृतक आश्रितों को और नियुक्त दी गई है। मृतक रोडवेज कर्मी आश्रितों को 1 चालक, 9 परिचालक, 3 कनिष्ठ सहायक, 1 आर्टिजन, 3 चतुर्थ श्रेणी के पद पर अनुकम्पा नियुक्ति दी गई। जिससे कोरोना काल में मृतक रोडवेज कर्मियों के परिवार को सम्बल मिले और अपने परिवार का पालन-पोषण कर सकें।

रोडवेज सीएमडी ने यह भी बताया कि माह जुलाई 34, अगस्त-2021 में 61 एवं सितम्बर में 78 तथा अक्टुबर माह 40 तथा नवम्बर माह में 17 कुल 230 मृतक आश्रितों को पॉच वर्ष से अधिक अवधि के मामलों में शिथिलता देकर 62 परिचालक, 71 कनिष्ठ सहायक, 5 सहायक यातायात निरीक्षक, 01 संगणक, 16 आर्टिजन, 3 चालक, 68 चतुर्थ श्रेणी कर्मचारी, 4 उप भण्डार निरीक्षक के पदों पर नियुक्ति दी जा चुकी है। यहां यह उल्लेखनीय है कि राजस्थान रोडवेज द्वारा अनुकम्पा नियुक्ति के नियमों में 5 साल से पुराने मामलों में नियुक्ति देने का प्रावधान नही होने के कारण नियुक्ति देना संभव नही था। इसलिये मानवीयता के आधार पर माननीय मुख्यमंत्री से विशेष अनुमति प्राप्त कर मृतक आश्रितों को 5 वर्ष से ज्यादा अवधि पार मामलों में शिथिलता देकर नियुक्त दी गई है।

हैरिटेज क्षेत्र में शुरू होंगे अस्थायी रेन बसेरा

जयपुर (कासं)। सर्दी को देखते हुए बेघर लोगों के लिए गत वर्ष की तरह रात्रि विश्राम के लिए नगर निगम जयपुर हैरिटैज द्वारा शहर के कई स्थानों पर आश्रम स्थल (रेन बसेरा) शुरू किये जायेगें। नगर निगम जयपुर हैरिटैज आयुक्त अवधेश मीना ने बताया कि टासपोर्ट नगर पुलिया के नीचे, खासा कोठी पुलिया के नीचे, परमानन्द हॉल, सहकार मार्ग, सी-स्कीम एवं हसनपुरा पुलिया के नीचे अस्थायी रूप से रेन बसेरा स्थापित होंगे। इन चारों रेन बसेरों में 260 लोग ठहर सकते हैं। मीना ने बताया कि इनके अलावा नगर निगम हैरिटेज द्वारा 7 स्थानों पर आश्रम स्थल (रैन बसेरा) पहले से संचालित किये जा रहे है। उन्होंने बताया कि शहीद भगत सिंह पार्क, आदर्श नगर, रेलवे स्टेशन के पास, दूध मण्डी, पानीपेच तिराहा, नगर निगम विधाधर जोन पुराना भवन, शास्त्री नगर, हटवाड़ा स्थित वृद्धाश्रम भवन, गोविन्द देव जी के मन्दिर के पास जनता मार्केट के पास एवं बाल बसेरा रेलवे स्टेशन के पास रेन बसेरा संचालित किया जा रहा है। आयुक्त ने सभी संबंधित अधिकारियों को पानी, बिजली, मास्क, सेनेटाईजर, भोजन, ठण्ड से बचने के लिए कपड़े, दवा किट, साफ सफाई आदि की पर्याप्त व्यवस्था करने के निर्देश दिये है।

महिला उद्यमियों को ऋण स्वीकृती तथा वितरण में बैंक दिखाए तत्परता ऋण प्रक्रिया हो सरलीकृत- ममता भूपेश

जयपुर (कासं)। महिला एवं बाल विकास राज्य मंत्री श्रीमती ममता भूपेश ने बैंकों का आवाहन किया है कि वे इन्दिरा महिला शक्ति (आईएम शक्ति) उद्यम प्रोत्साहन योजना के तहत महिला उद्यमियों को ऋण स्वीकृती तथा उसका वितरण करने में तत्परता दिखाएं। उन्होंने कहा कि महिला उद्यमियों को प्रोत्साहित करने हेतु बैंकों द्वारा ऋण प्रक्रिया को सरलीकृत किया जावें ताकि अधिकतम महिलाओं को योजना का लाभ मिल सकें।

महिला एवं बाल विकास राज्य मंत्री की अध्यक्षता में संयोजक राज्य स्तरीय बैंकर्स समिति तथा विभिन्न बैंकों के राज्य स्तरीय प्रमुखों के साथ इंदिरा महिला शक्ति उद्यम प्रोत्साहन योजना अन्तर्गत बैंक स्तर पर लंबित ऋण एवं ऋण स्वीकृति की समीक्षा हेतु बैठक आयोजित की गयी। बैठक श्रीमती भूपेश ने बैंक अधिकारियों से कहा कि मुख्यमंत्री अशोक गहलोत के नेतृत्व में राज्य सरकार महिलाओं में उद्यमशीलता को बढ़ावा देने के लिए संकल्पित है। इसके तहत ही प्रदेश में इन्दिरा महिला शक्ति योजना के अन्तर्गत एक हजार करोड़ रूपये का बजट प्रावधान किया गया है। आई एम शक्ति उद्यम प्रोत्साहन योजना के तहत ऋण पर 25 प्रतिशत ऋण अनुदान दिया जा रहा है। महिला एवं बाल विकास राज्य मंत्री ने कहा कि शहरी क्षेत्रों के साथ ही ग्रामीण क्षेत्र की महिलाएं तथा एस एच जी महिलाएं सामाजिक ताने-बाने के अवरोधों को दूर

करके अपना उद्यम स्थापित करने का प्रयास करती हैं। जिसमें उन्हें मुश्किलों का सामना भी करना पड़ता है। ऐसे में महिलाओं को समय पर ऋण स्वीकृती मिल जाए तो वे हतोत्साहित महसूस नहीं करेंगी। एक महिला उद्यमी को यदि समय पर ऋण मिल जाता है तो उद्यम स्थापित करने के लिए प्रयासरत अन्य महिलाएं भी इससे प्रेरित होकर अपना उद्यम स्थापित करने में सफल रहेंगी।

बैठक में महिला एवं बाल विकास विभाग प्रमुख शासन सचिव श्रीमती श्रेया गुहा ने अपने संबोधन में अधिकारियों को कहा कि आई एम शक्ति उद्यम प्रोत्साहन योजना राज्य सरकार की फ्लैगशिप योजना है। इस योजना के तहत् 3764 ऋण आवेदन विभिन्न बैंकों के स्तर पर लंबित है। जिसमें ऋण स्वीकृती तथा ऋण वितरण को गति प्रदान की जाए। उन्होंने कहा कि अगली बैठक में बैंक अच्छे परिणामों के साथ उपस्थित हों। इस पर बैंकों की ओर से भी आश्वस्त किया गया कि वे निश्चित रूप से अगली बैठक तक निर्धारित लक्ष्यों को प्राप्त करके ही उपस्थित होंगे। बैठक में महिला अधिकारिता आयुक्त श्रीमती रश्मि गुप्ता ने कहा कि आई एम शक्ति उद्यम प्रोत्साहन योजना के अंतर्गत आवश्यक प्रचार-प्रसार भी करवाया जाएगा। इससे पूर्व अतिरिक्त निदेशक एसएचजी मोहम्मद अबूबक्र द्वारा योजना की प्रगति का प्रस्तुतिकरण भी दिया गया। बैठक में स्टेट बैंक ऑफ इण्डिया, बैंक ऑफ बड़ौदा, पंजाब नेशनल बैंक, बैंक ऑफ इण्डिया, क्षेत्रीय ग्रामीण बैंक, यूको बैंक, यूनियन बैंक ऑफ इण्डिया इत्यादि के प्रतिनिधि अधिकारी उपस्थित थे।

मॉनेटरिंग सिस्टम होगा चाक-चोबंद, प्रकरणों का होगा तय समय सीमा में निस्तारण-एसीएस, ऊर्जा

जयपुर (कासं)। अतिरिक्त मुख्य सचिव डॉ. सुबोध अग्रवाल ने कहा है कि ऊर्जा विभाग के मॉनेटरिंग सिस्टम को चाक चोबंद किया जाएगा। उन्होंने कहा कि सचिवालय के एनर्जी विभाग में इस तरह की व्यवस्था सुनिश्चित करनी होगी जिससे प्राप्त पत्रों का समय पर निस्तारण हो और विशेष परिस्थितियों को छोड़कर रिमाइण्डर (स्मरण) पत्र प्राप्त न हो। उन्होंने कार्मिकों से कहा कि किसी भी प्रकरण में रिमाइण्डर आने को उचित नहीं कहा जा सकता वहीं प्रकरणों के निस्तारण के लिए रिमाइण्डर देने की व्यवस्था को प्रभावी बनाना होगा जिससे पत्रों की प्राथमिकताएं और उनका निस्तारण प्रक्रिया में गति आएगी। उन्होंने कहा कि स्टार,

प्राथमिकता, शीघ्र आदि मार्किंग के माध्यम से प्रकरणों के निस्तारण की समयसीमा तय होगी। डॉ. सुबोध अग्रवाल आज लीक से हटकर अभिनव पहल करते हुए सचिवालय स्थित एनर्जी विभाग के सभी अधिकारियों और कार्मिकों से वन टू वन रुबरु हो रहे थे। उन्होंने कहा कि हमें प्रकरणों के निस्तारण की प्राथमिकता तय करते हुए समय पर निस्तारण सुनिश्चित करना है। उन्होंने लिपिक स्तर से सहायक सचिव व विशेषाधिकारी स्तर के अधिकारियों से सीधे संवाद कायम किया। उन्होंने कहा कि हमारा माइण्ड सेट प्रकरणों के निस्तारण का होना चाहिए नाकि अनावश्यक रुप से लंबित करने का। उन्होंने कहा कि समय समय पर आयोजित विभागीय मीटिंगों की प्रोसेडिंग तीन कार्यदिवस में आवश्यक रुप से जारी की जाएगी। डॉ. अग्रवाल ने मुख्यमंत्री कार्यालय, एनर्जी मंत्री कार्यालय, वीवीआईपी पत्रों, केन्द्र सरकार से प्राप्त पत्रों, विभिन्न आयोगों से प्राप्त प्रकरणों, सूचना के अधिकार के तहत प्राप्त पत्रों के साथ ही संपर्क पोर्टल आदि से प्राप्त प्रकरणों का समयवद्ध निष्पादन के निर्देश दिए। उन्होंने विधान सभा प्रश्नों, आश्वासनों आदि के समय पर उत्तर भिजवाने, न्यायालयों में विचाराधीन प्रकरणों के समय पर जबाव दावें प्रस्तुत करने और बजट घोषणाओं की समयबद्ध क्रियान्वयन की आवश्यकता प्रतिपादित की। अनावश्यक पत्रावलियों को रेकार्ड रुम में जमा कराने के निर्देश दिए। संयुक्त सचिव ने बताया कि सचिवालय स्तर पर प्राप्त प्रकरणों को समय पर निस्तारण के प्रयास किए जा रहे हैं वहीं तय समय सीमा में प्रकरणों का निस्तारण सुनिश्चित किया जाएगा।

प्रशासन शहरों के संग अभियान-2021

पट्टा लेकर लाभार्थी बोले सरकार ने शुल्क में छूट देकर हमें दिपावली का तौहफा दिया है

पूर्व में शुल्क ज्यादा होने पर पट्टा लेने में नहीं थे सक्षम

जयपुर (कासं)। जगतपुरा जोन के खोखावास ग्राम की मीरा देवी, कृष्णा देवी, सुमन व संजय के लिये पट्टा मिलना किसी सपने के सच होने जैसा है। शुक्रवार को विधायक गंगा देवी ने जगतपुरा जोन कार्यालय में तीनों लाभार्थीयों को 69 ए के तहत पट्टे प्रदान किये।

त्यौहार के समय 20 हजार नहीं थे तो पट्टा नहीं लिया:-

इन परिवारों द्वारा प्रशासन शहरों के संग अभियान के तहत 69 ए के अन्तर्गत पट्टे के लिये आवेदन किया गया था। इनके द्वारा दिये गये दस्तावेजों के आधार पर आवश्यक कार्यवाही पूरी होने के बाद दिपावली से पूर्व जब यह लोग अकाउन्टेंट के पास शुल्क की गणना के लिये पहुंचे तो इन्हें पता चला कि प्रति पट्टा 20 हजार रूपये के लगभग शुल्क जमा करवाना होगा। लाभार्थीयों ने बताया कि हमारे पास 20 हजार रूपये नहीं थे और

दिपावली का त्यौहार भी सर पर था। ऐसे में हमने पट्टा नहीं लेने का निर्णय लिया।

सरकार के आदेश से हुआ सपना साकार:-

लाभार्थीयों ने बताया कि राजस्थान सरकार द्वारा 29 अक्टूबर को जारी आदेश की जानकारी जोन कार्मिकों के माध्यम से मिलने पर उनके सपनों को पंख लग गये। इस आदेश के अनुसार 69 ए के अन्तर्गत पट्टा प्राप्त करने का शुल्क 501 रूपये करने की जानकारी मिलते ही इन लाभार्थीयों ने शुल्क जमा करवा दिया। लाभार्थीयों ने सरकार को इस अभियान के लिये धन्यवाद देते हुये कहा कि हमें पट्टे देकर सरकार ने हमें दिपावली का सबसे अनमोल तौहफा दिया है। इस दौरान उपायुक्त ममता नागर एवं जोन के अन्य कार्मिक भी उपस्थित रहे।

इसके साथ ही प्रीति वर्मा, विनोद रेसवाल एवं सावंत सिंह को विधायक गंगा देवी ने नाम हस्तान्तरण पत्र प्रदान किये।

प्रशासन गांवों के संग अभियान-2021

13 ग्राम पंचायतों में लगे शिविर

जयपुर (कासं)। 02 अक्टूबर से प्रारंभ हुए 'प्रशासन गांवों के संग अभियान 2021' के आयोजन के क्रम में शुक्रवार को 13 ग्राम पंचायतों में शिविर लगाए गए।

जिसके अंतर्गत सरनाडुंगर, पवालिया, बैनाडा, झॉपदाकलॉ, जाहोता, सायपुर, हाडोता, भैसलाना, लदाना, सरूण्ड, गुर्जरपुरा, शाहपुरा और पंडितपुरा ग्राम पंचायतों में 'प्रशासन गांवों के संग अभियान' के तहत शिविर लगाये गये। बस्सी पंचायत समिति की बैनाडा ग्राम पंचायत में पंचायती राज विभाग एवं ग्रामीण विकास की प्रमुख शासन सचिव श्रीमती अपर्णा अरोडा ने निरीक्षण किया तथा

संबंधित अधिकारियों को आवश्यक दिशा-निर्देश प्रदान किये। गौरतलब है कि 'प्रशासन गांवों के संग अभियान' के तहत ग्राम पंचायतों पर ग्रामीण विकास एवं पंचायती राज, जन स्वास्थ्य अभियांत्रिकी विभाग, सामाजिक न्याय एवं अधिकारिता विभाग महिला एवं बाल विकास विभाग आयुर्वेद एवं सहकारिता विभाग सहित 22 विभागों से संबंधित मामलों का निस्तारण किया जा रहा है आमजन में भी इन शिविरों को लेकर खासा उत्साह है एवं संबंधित ग्राम पंचायत पर आयोजित हो रहे शिविर पर प्रार्थी आते हैं एवं अपनी समस्या का निस्तारण करवाते हैं।

14 से 20 नवम्बर तक होगा बाल अधिकार सप्ताह का आयोजन

जयपुर (कासं)। जिला बाल संरक्षण ईकाई की त्रैमासिक समीक्षा बैठक शुक्रवार को जिला कलक्ट्रेट सभागार में आयोजित की गई। बैठक में अतिरिक्त जिला कलक्टर (दक्षिण) शंकर लाल सैनी ने एजेण्डावार संबंधित अधिकारियों व कर्मचारियों से चर्चा की तथा 14 से 20 नवम्बर तक मनाये जाने वाले बाल अधिकार सप्ताह के दौरान बच्चों के विरूद्ध दुर्व्यवहार, शोषण एवं हिंसा की रोकथाम के लिए हस्ताक्षर अभियान के तहत हस्ताक्षर कर शुभारम्भ किया। बैठक में राजकीय सम्प्रेक्षण एवं किशोर गृह, बालिका गृह, शिशु गृह की समीक्षा के साथ-साथ बाल कल्याण समिति के कार्यों की समीक्षा की गई। राजकीय एवं गैर राजकीय बाल गृहों में बच्चों की षिक्षा से जुडाव की स्थिति एवं कोविड-19 के परिक्षण में आवासित, प्रवेषित होने वाले बच्चों को संक्रमण से बचाव एवं नियंत्रण के क्रम में किये जा रहे प्रयासों की समीक्षा के साथ-साथ यौन हिंसा से बालकों का संक्रमण एवं यौन हिंसा की रोकथाम के लिये की गई कार्यवाहियों की भी समीक्षा की गई।

राजस्थान राज्य पथ परिवहन निगम
परिवहन मार्ग, जयपुर

बिड सूचना संख्या 16/2021-22

मुख्यालय जयपुर में विविध मरम्मत कार्य हेतु उपयुक्त श्रेणी में सा.नि.वि. राजस्थान में पंजीकृत संवेदको एवं राज्य सरकार/केन्द्र सरकार के अधिकृत संगठनों/केन्द्रीय लोक निर्माण विभाग/डाक एवं दूर संचार/रेलवे इत्यादि में पंजीकृत संवेदको से, जो राजस्थान सरकार के नियमानुसार सक्षम श्रेणी एवं उससे उच्च श्रेणी का हो, से निर्धारित प्रपत्र में ई-टेण्डरिंग प्रक्रिया द्वारा ऑन लाइन बिड आमंत्रित की जाती है।

बिड से सम्बन्धित विवरण वेब साईट http://transport.rajasthan.gov.in /rsrtc/, www.sppp.rajasthan.gov.in व http://eproc.rajasthan.gov.in पर देखा जा सकता है। UBN No.- RTC2122WSOB00248

विज्ञापन संख्या 139/2021-22
राज. संवाद/सी/8207/2021-2022 कार्यकारी प्रबन्धक (निर्माण)

YAGYAVALKYA INSTITUTE OF TECHNOLOGY
YIT Lane, Opp. Chokhi Dhani, Tonk Road, Sitapura, Jaipur.
Ph: 0141-2981560/61, Fax: 0141-2975761
Website: www.yitjpr.com Email: yitjpr@hotmail.com, yitjaipur@rtu.ac.in

DIRECT ADMISSIONS AT INSTITUTE LEVEL IN B.TECH. I-YEAR THROUGH SPECIAL/SPOT ROUND & MANAGEMENT QUOTA COUNSELING REAP-2021

Applications are invited for admission under Special / Spot Round and Management Quota in B.Tech. First Year against a few vacant seats through REAP-2021. Application form can be collected from college as per schedule below. For further details visit www.reap2021.com

COURSES OFFERED
(1) Civil Engineering
(2) Electrical Engineering
(3) Computer Science & Engineering
(4) Mechanical Engineering
(5) Electronics & Comm. Engineering

Eligibility: As per REAP-2021 Guidelines

REAP COLLEGE CODE - 1032

Calendar for Admissions under Special/Spot Round-I

Last Date for filling application cum registration form Round-I	17.11.2021 Till 12:00 Noon
Merits & Allotment of Seats Round-I	17.11.2021 Till 3:00 PM
Reporting by Candidates of Special Round-I	18.11.2021

Calendar for Admissions under Special/Spot Round-II & Management Quota

Start Date for filling application cum registration form Round-II	20.11.2021 10:00 AM
Last Date for filling application cum registration form Round-II	25.11.2021 Till 12:00 Noon
Merits & Allotment of Seats Round-II	25.11.2021 Till 3:00 PM
Reporting by Candidates of Special Round-II	26.11.2021
Last date of Admissions under Management Quota Round-II	26.11.2021 Till 5:00 PM

Contact : Dr. V.K. Sharma 9314070596, 9314070597
Principal

फॉर्म ए
सार्वजनिक घोषणा
(दिवालियापन एवं बैंकरप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तियों के लिए दिवालियापन ठराव प्रक्रिया) विनियमन, 2016 के विनियमन 6 अंतर्गत)
बालदवा टेक्सटाईल्स प्राइवेट लिमिटेड के धनको का ध्यान केंद्रीत करने के लिए

संबंधित विवरण

1. कॉर्पोरेट ऋणको का नाम :	बालदवा टेक्सटाईल्स प्राइवेट लिमिटेड
2. कॉर्पोरेट ऋणको के एकीकरण की तिथि :	दि. 29 अक्टूबर, 1985
3. कॉर्पोरेट ऋणको के असमाविष्ट/पंजीकृत अंतर्गत प्राधिकरण :	कंपनीज राजस्थान का रजिस्ट्रर, जयपुर
4. कॉर्पोरेट ऋणको का कॉर्पोरेट आईडेंटिटी क्रमांक/मर्यादित दायित्व आईडेंटिफिकेशन क्र. :	U17124RJ1985PTC003437
5. पंजीकृत कार्यालय का पता एवं कॉर्पोरेट ऋणको का प्रमुख कार्यालय (अगर हो तो) :	4, केशीपुरी, भीलवाड़ा राजस्थान 311 001 भारत
6. कॉर्पोरेट ऋणको के संबंध में दिवालियापन की शुरुआती तिथि :	दि. 11 नवंबर, 2021
7. दिवालियापन ठराव प्रक्रिया की अंतिम अनुमानित तिथि :	दि. 10 मई, 2022
8. दिवालीयापन प्रोफेशनल्स जो अंतरिम ठराव प्रक्रिया के रूप में कार्यरत हैं उनका नाम एवं पंजीकरण क्रमांक :	प्रशांत शर्मा आइबीबीआई/आईपीए-001/आईपी-पी00053/2017-18/10127
9. मंडळ के साथ पंजीकृत एवं अंतरिम ठराव प्रोफेशनल का पता एवं ई-मेल :	एफ-106, सुमेर कॉम्प्लेक्स, गौतम मार्ग, बी/एच बगाडिया भवन, सी-स्कीम, जयपुर (राजस्थान) 302001 इमेल : ippagarwal@gmail.com
10. अंतरिम ठराव प्रोफेशनल के साथ संबंधित के लिए उपयोगी पता एवं ई-मेल :	एफ-106, सुमेर कॉम्प्लेक्स, गौतम मार्ग, बी/एच बगाडिया भवन, सी-योजना, जयपुर (राजस्थान) 302001 इमेल : cirp.baldva@gmail.com
11. दावों के पेश करने की अंतिम तिथि :	25 नवंबर, 2021
12. अंतरिम ठराव प्रोफेशनल के द्वारा असर्टन, अनुच्छेद 21 के उप-अनुच्छेद (6ए) के खंड (बी) के अंतर्गत अगर कुछ हो तो धनको के वर्ग	लागू नहीं
13. क्लास में धनको के प्राधिकृत प्रतिनिधी के रूप में एक्ट के ठराव प्रोफेशनल्स आईडेंटिफाईड का नाम (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14. ए) संबंधित फॉर्म्स एवं बी) प्राधिकृत प्रतिनिधी का तपशील जो उपलब्ध हैं :	ए) वेब लिंक https://ibbi.gov.in/home/downloads बी) लागू नहीं

सूचना इस प्रकार दी जाती हैं की, सन्मा. राष्ट्रीय कंपनी विधी न्यायाधिकरण दि. 11 नवंबर, 2021 को बालदवा टेक्सटाईल्स प्राइवेट लिमिटेड के कॉर्पोरेट दिवालीयापन ठराव प्रक्रिया के शुरुआती अनुसार आदेश जारी कर रहे हैं। बालदवा टेक्सटाईल्स प्राइवेट लिमिटेड के धनको इसप्रकार भागधारक को इसप्रकार सूचना दी जाती हैं की, उनके दावे सबुत के साथ दि. 25 नवंबर, 2021 को धनको द्वारा इस प्रकार बाब क्र. 10 के संबंध में निर्देशित पेश करें। वित्त धनको केवल ईलेक्ट्रॉनिक स्वरूप में सबुत के साथ उनके दावे पेश करें. सभी अन्य धनको व्यक्तीश: एवं पोस्ट द्वारा एवं ईलेक्ट्रॉनिक स्वरूप में दावे पेश करें।
वित्तीय धनको उनके चॉईस प्राधिकृत प्रतिनिधी के रूप में फॉर्म सीए में वर्ग के प्राधिकृत प्रतिनिधी के रूप में ईलेक्ट्रॉनिक मीन्स के द्वारा एवं पोस्ट द्वारा व्यक्तीश: उनका दावा पेश करें।
पेश करने में कसूर होने पर एवं दावों के गलत सबुत पेश करने पर उसपर कारवाई की जाएगी।

अंतरिम ठराव विशेषज्ञ का नाम एवं हस्ताक्षर : श्री. प्रशांत अग्रवाल
दिनांक एवं जगह : दि. 12 नवंबर, 2021 जयपुर

सार्वजनिक सूचना

ICICI Home Finance | **पंजीकृत कार्यालय :** आईसीआईसीआई बैंक टॉवर, बांदरा - कुर्ला संकुल, बांदरा (पूर्व), मुंबई - 400 051

कॉर्पोरेट कार्यालय : आईसीआईसीआई एचएफसी टॉवर, जेबी नगर, अंधेरी कुर्ला रोड, अंधेरी पूर्व, मुंबई 400 059
शाखा कार्यालय : तल मंजिल, एस32, जेडीए मार्केट, गोपालपुरा, मानसरोवर लिंक रोड, रिद्धी सिद्धी स्वीट्स के पास, जयपुर 302018
शाखा कार्यालय : पहली मंजिल, दुकान क्र. 91-92, न्यू क्लोथ मार्केट, श्री गंगानगर, राजस्थान 335001

निम्न कर्जदार द्वारा बैंक से उनके द्वारा प्राप्त आईसीआईसीआई होम फायनान्स कंपनी लिमिटेड (आईसीआईसीआई एचएफसी) से प्राप्त कर्ज सुविधा के प्रमुख एवं ब्याज का पुन:प्रदान का प्रदान नही किया हैं एवं कर्जदार का खाता इस प्रकार गैर निष्पादित संपत्ति (एनपीए) के रूप से वर्गीकृत की जाएगी। सूचना दिनांक उनके द्वारा बैंक को प्रदानित उनके पिछले ज्ञात पते पर सीक्युरिटायजेशन एन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स एन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट एक्ट 2002 के अनुच्छेद 13(2) अंतर्गत उनके द्वारा जारी की गई थी एवं अतिरिक्त हेतु के लिए सदर कर्जदार का तपशील एवं निम्न निर्देशित सदर कर्जदार सदर सार्वजनिक सूचना के माध्यम से द्वारा जारी की जा रही हैं।

अनु. सं.	कर्जदार/सह-कर्जदार/जामानतदार का नाम (कर्ज खाता क्रमांक) एवं पता	प्रतिभूत मालमत्ता/संपत्ति लागू करने के लिए मालमत्ता का पता	भेजी गई सूचना की तिथि/ सूचना के तिथि अनुसार थकबाकी	एनपीए तिथि
1.	दीपक जाट (कर्जदार), सुमित्रा (सर्ह-कर्जदार), 49 मुखी बाजार, गांव भिलावत, पोस्ट-नोसार, तहसील-किशनगढ़, पोस्ट नोसार, दी किशनगढ़ अजमेर, अजमेर अजमेर-305813/ एलएचजेडीसी00001321242	फ्लेट क्र. एल 105, रिषभ रेजीडेंसी, टॉवर ए, पहली मंजिल, खसरा क्रं. 312, 313, 324 बाए1 , 368 बाए1, 369 बाए1, ग्राम गोनेर, तहसील-सांगानेर, जयपुर-303902	28-09-2021, रु. 5,28,030/-	06/08/2021
2.	राजेन्द्र सिंह (कर्जदार), ममता (सर्ह-कर्जदार), बजरंग लाल, 67 श्याम मार्ग, गली नं. 3, प्रेम नगर, गोवर रोड, जयपुर राजस्थान जयपुर-302031/ एलएचजेडीसी00001322050	फ्लेट क्र. ई 034, पहली मंजिल, मेधा अर्पाटमेंट, ब्लॉक 2, खसरा क्रं. संबारिया रोड, गांव कानोता, जयपुर-303012	28-09-2021, रु. 4,17,656/-	06/08/2021
3.	रूप लाल (कर्जदार), रंजना कुमारी (सर्ह-कर्जदार), सिंहपुरा खुनिचाक, हनुमानगढ़, पीलीबंगा-335803/ एलएचजीएएन00001289447	वार्ड नं. 11, (चक-22 जेआरके) संदीप सियाग किला क्र. 21 के घर के पास, स्टोन क्रं. 32/248, राजस्थान-335803	28-09-2021, रु. 7,49,785/-	12/06/2021

सदर सूचना के सर्विस अनुसार आगे के स्टेप्स उठाए जाएंगे। उपरी कर्जदार एवं उनके जमानतदार (जहां भी लागू हो) कृपया अनुच्छेद अंतर्गत सूचना की जारी तिथि से 60 दिन के अंदर थकबाकी का प्रदान करें अन्यथा सीक्युरिटायजेशन एन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स एन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट एक्ट 2002 के प्रावधान के अनुसार बाद आगे के कदम उठाए जाएंगे।

दिनांक: 13 नवम्बर, 2021
स्थान: राजस्थान

प्राधिकृत अधिकारी
आईसीआईसीआई होम फाइनेंस कंपनी लिमिटेड